## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## OA/310/00728/2019

Dated Tuesday the 23<sup>rd</sup> day of July Two Thousand Nineteen

**CORAM:** HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

V.Ananth, No. 205/F, 5<sup>th</sup> Cross, Ordnance Factory, Trichy 620016.

....Applicant

By Advocate M/s. T. Banumathy

Vs

- 1.The Union of India, rep by the Chairman, Ordnance Factory Board, No. 10.A.S.K. Bose Road, Kolkata 700001.
- 2. The General Manager, Ordnance Factory, Tiruchirapalli 620016.

....Respondents

## **ORAL ORDER**

## (Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wishes to withdraw the OA and file a fresh OA with all details and challenging the rules. She accordingly seeks permission to withdraw the same. Necessary endorsement has been made in the OA records.

2. In view of the above, permission is granted to withdraw the OA and the OA is dismissed as withdrawn with permission to file a fresh OA.

(T.Jacob)
Member(A)

23.07.2019

SKSI